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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Review Petition No. 99/94
in
Original Application No. 326/91.

Namdeo Sakharam Wadekar.

.... Applicant.

v/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

ORDER ON REVIEW PETITION NO. 99/94

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 30.8.1994.

By this application, the applicant seeks a review of the Order passed on 23.6.1993 in OA No. 326/91 on the ground that certain new facts have come to light after the decision was rendered earlier, which the applicant could not have known. There is no merit in this submission because the entire documentary evidence was considered in para 3 of the Judgment. Even ^{if} the documents to which the reference is being made in the Review Petition were to have been considered, the decision would not have turned otherwise. It was only a question of change in date of birth which the learned counsel for the applicant described as an error and this contention was not accepted. There is no merit in the Review Petition, it is dismissed.

RCY
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(M.S.DESHPANDE)
VICE-CHAIRMAN

B.